

Open Court.

Central Administrative Tribunal,  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 12th Day of September, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr. S. Dayal, A.M.

Civil Contempt Application No. 31 of 1999

in

Original Application No. 1031 of 1996.

Sadhu Ram Saraswati  
son of Late Pt. Sunder Lal Saraswat,  
Railway Quarter No. 133/B.C. Leader Road,  
Allahabad.

... . Applicant

Counsel for the applicant: Sri S.S. Sharma, Adv.

Versus

Sri Sukhbir Singh,  
Divisional Railway Manager,  
Northern Railway, D.R.M. Office,  
Nawab Yusuf Road,  
Allahabad.

... . Opposite party.

Counsel for the Opposite party: Sri A.K. Gaur, Adv.

Order ( Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

This Civil Contempt Petition was filed  
complaining disobedience of order of this Tribunal  
dated 23.9.98. The direction was to the following  
effect:-



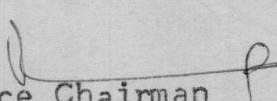
' In the result O.A. is partly allowed and the respondents are directed to issue two sets of post retirement complimentary passes each year to the applicant as and when the applicant applies therefor. The respondents have litigated the matter for a long time. In such circumstances the applicant is entitled to cost of the litigation from the respondents amounting to Rs. 650/- (Rupees 500/- as legal practitioner fee and Rs. 150/- other expenses) to be paid within one month of the receipt of the order."

2. It appears that the complimentary passes as mentioned in the order were not issued to the applicant as he had not vacated the railway quarter occupied by him. The issue regarding the vacation of the Railway quarter has been decided by the Hon'ble Supreme Court. Now there is no dispute that in pursuance of the directions of the Apex Court, quarter has been vacated and there is no impediment in complying with the order of this Tribunal.

3. Sri A.K. Gaur, learned counsel for the Opposite party has assured that passes as directed by this Tribunal shall be given to the applicant as and when he applies for the same. The contempt petition is accordingly disposed of. Notices issued to the Opposite party are discharged.

  
Member (A.)

Nafees.

  
Vice Chairman